

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-311-2020**

Antonio Costa Repr. by  
POA Jessy Dias & Anr. ... Petitioners  
Vs  
Salvador Costa ... Respondent

Shri G. Agni, Advocate for the Petitioners.

**Coram : DAMA SESHADRI NAIDU, J.**

**Date : 14 December 2020**

**P.C. :**

This matter arises from the pending inventory proceedings before the Civil Judge, Senior Division at Margao. The petitioners have tried to serve notice on the sole respondent at the 'registered address' of the respondent as provided to the trial Court. Now, the notice was returned with an endorsement that the respondent had migrated to the United Kingdom.

2. In this context, the petitioners' counsel draws my attention to Order 7 Rule 23 as incorporated by this High Court and also Order 3 Rule 5 of CPC. According to him, it will suffice if the petitioners serve notice on the respondent's counsel

3. After perusing those provisions the petitioners' counsel has drawn my attention to, I accept the learned counsel's oral plea. The petitioner is permitted to take out private notice to the respondent's counsel before the trial Court.

4. Post the matter on 08.01.2021.

**DAMA SESHADRI NAIDU, J.**

NH